

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 934 of 2020

IN THE MATTER OF:

M/s Dreamz Infra India Ltd.

Through Ashok Kriplani(RP)

...Appellant

Vs.

Pratap Chandra Padhy

...Respondent

Present:

For Appellant: Mr. A. Mahesh Chowdhary and Mr. Ashok Kriplani (RP), Advocates.

For Respondent: None

ORDER

(Through Virtual Mode)

17.02.2021: Learned Counsel for the Appellant have filed the Judgement passed by this Tribunal NCLAT, whereby period of lockdown have been excluded in the Resolution Application. Let this citation be kept on record.

Learned Counsel for the Appellant is directed to file by 22.02.2021, any order/circular/notification issued by State of Karnataka on travel restrictions and extending the period of lockdown in a particular area. He may also file any notification in this respect issued by Govt. of India within one week.

Interim Order dated 29.10.2020, shall continue.

List the Appeal on **24th February, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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